

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
IA No. 434/JPR/2022
CP No. (IB)- 03/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Oswal Polychem

...Operational Creditor

Versus

Prayag Polytech Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Rajender Kumar Giria, in person
For the Corporate Debtor : Virendra Ganda, Sr. Adv.
Bhaskar, Adv.
Karan Pratap Singh, Adv.
Ayandeb Mitra, Adv.

ORDER

Heard Mr. Rajender Kumar Giria, Applicant who is the authorized signatory and partner of the Applicant firm is present in person. Mr. Virendra Ganda, Ld. Sr. Counsel appears on behalf of Respondent/ Corporate Debtor. A joint application has been filed by the Applicant and Respondent for withdrawal of the present application. Parties have entered into a settlement agreement dated 08.07.2022 and settled the disputes pending before this Adjudicating Authority. Applicant seeks to withdraw this application. Permission granted. CP No. 03/9/JPR/2021 is dismissed as withdrawn in terms of settlement.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

September 15, 2022
VG